

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

IB NO. (IB)-207(ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
31.07.2017**

NAME OF THE COMPANY: M/s. Value Line Interiors Pvt. Ltd. V/s. M/s. Orris
Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner (s)	: Mr. Manohar Malik, Advocate Mr. Amit Dhaka, Advocate		
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	For the Respondent (s)	: None		
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Order

It is submitted by the Ld. Counsels for both the parties that a joint inspection of the measurements is being carried out. Ld. Counsel for the Respondent has also placed on record, an application duly supported by an affidavit stating that a sum of Rs. 50 lakhs was paid in cash to the Petitioner. Ld. Counsel for the Petitioner prays for some time to reply to the same.

To come up for final disposal on 3rd August, 2017.

— Sd —
(S. K. Mohapatra)
Member (T)

— Sd —
(Ina Malhotra)
Member (J)